

on the Railway Platforms on Ambala-Amritsar section of Northern Railway;

(b) if so, the action proposed to be taken in this respect?

The Deputy Minister of Railways (Shri Shahawaz Khan): (a) No unauthorized vendors are permitted. But some of them, however, operate without permission and in contravention of the rules.

(b) The measures proposed to be taken to deal with unlicensed vendors on railway platforms are given in the statement laid on the Table

#### STATEMENT

1. The following measures already in existence will be continued:

- (i) Special drives with the aid of Railway Police, especially at the bigger stations;
- (ii) Attention by station staff including personnel of the Railway Protection Force to prevent the entry of unlicensed vendors into the railway premises; and
- (iii) Seeking of public co-operation through announcements over loud-speakers, asking the public to refrain from patronising unlicensed vendors.

2. It is also proposed to increase the penalty for unauthorised vending of any article in railway premises from a fine upto Rs. 50 to Rs. 250.

#### Bridges on National Highways

2220. Shri Paangarkar: Will the Minister of Transport and Communications be pleased to state:

(a) the number of bridges already constructed in Ahmednagar and Jalgaon districts (Bombay State) on National Highways; and

(b) the number of bridges to be constructed in the above Districts on National Highways during the remaining period of the Second Five-year Plan?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadar): (a) Ahmednagar District/(Poona-Nasik Road, National Highway No. 50).—Nil.

Jalgaon District/(Dhulia-Edlabad-Nagpur Road Section of National Highway No. 6).—Two.

(b) Ahmednagar Dist.—One  
Jalgaon District.—Nil.

#### Deraiment near Karjat Station

2221. Shri Amar: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that there was deraiment of a train on the 30th January, 1959 between Karjat and Lonavla stations on Central Railway;

(b) if so, the reasons thereof;

(c) whether it is a fact that though there was a deraiment, trains from Poona and Bombay V. T. were allowed to leave on the same track by the authorities and passengers were harassed for 24 hours on Karjat and Lonavla stations;

(d) whether it is also a fact that after waiting for 24 hours trains were diverted via Manmad;

(e) if so, the reasons for not diverting the trains from the beginning after deraiment;

(f) the persons responsible for causing inconvenience and harassment to the passengers; and

(g) the action taken against them?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) On 29th January, 1959 at about 23.42 hrs while No. R30 Up Goods was on run, one wagon of the train derailed between Thakurwadi and Palasdhari stations on the Karjat-Lonavla section of the Central Railway

(b) The cause of the accident is under investigation

(c) No, the trains were not allowed to leave on the same track where the deraiment had occurred. The Question of harassment to the passengers does not, therefore, arise. The trains